

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 7966 OF 2014

WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO. 3

(Application for Exemption from filing Official Translation)

GHAZIABAD DEVELOPMENT AUTHORITY

...PETITIONER

VERSUS

DEVENDRA KUMAR & ANR.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 28.04.2014, when the Court was pleased to pass the following order:

“Process fee and spare copies to be filed within one week.

Notice may now be issued to the respondents, returnable on 7th July, 2014.

As requested by the learned counsel for the petitioner, further four weeks' time is granted for filing the relevant record, as directed by this Court on 3rd March, 2014.”

Accordingly, show cause notice was issued to both the Respondent on 26.06.2014 through registered A.D post. Service of show cause notice is awaited.

It is submitted for the information of the Hon'ble Court that counsel for the Petitioner has on 03.07.2014 filed the additional documents alongwith application for exemption from filing Official Translation (copy enclosed)

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 4th day of July, 2014.

ASSISTANT REGISTRAR

Copy to:

Mr. Devesh Kumar, Advocate

ASSISTANT REGISTRAR